



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No.2090/2021

this the 30th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Naresh Prasad Yadav
(aged about 60 years and 8 months)
S/o Late Mohan Prasad Yadav
Retd Office Superintendent
R/o House No.645, Gali No.2, Sabazi Mandi, Sector 9
Old Vijay Nagar, Gaziabad (UP).

... Applicant

(By Advocate : Shri S.K. Tripathi)

Versus

1. Union of India through
The General Manager
Northern Railway, Baroda House
New Delhi – 110 001.
2. The Divisional Railway Manager
Northern Railway, Baroda House, New Delhi – 110 001.
3. The General Manager/Core
Prayagraj, 1 Nawab Yusuf Road
Civil Line, Allahabad -211001.
4. Principal Chief Personal Officer/Core
Prayagraj, 1 Nawab Yusuf Road
Civil Line, Allahabad-211001.
5. Sr. Personnel Officer-Gazetted
Prayagraj, 1 Nawab Yusuf Road
Civil Line, Allahabad-211001.
6. Sr. Personnel Officer-Non-Gazetted
Prayagraj, 1 Nawab Yusuf Road
Civil Line, Allahabad-211001. ... Respondents

(By Advocate : Shri Krishan Kant Sharma)



O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

In the present OA, the applicant has impugned the PPO issued by the respondents (Annexure A-1) wherein his designation has been reflected as Sr. Technician (Train Lighting) in place of Office Superintendent.

2. Learned counsel for the applicant submits that the applicant has retired while working as Office Superintendent. In support of his contention, he invites our attention to copy of identity card issued by the respondents which reflects his designation as 'Office Superintendent'. He further submits that the applicant possesses various appreciation letters issued by the respondents' department reflecting his designation as 'Office Superintendent'.

3. Learned counsel for the applicant also submits that subsequent to the impugned order dated 22.06.2021, the applicant has preferred a representation dated 03.06.2021. However, the same has not been considered and responded to till date.



4. Issue notice. Shri Krishan Kant Sharma, learned counsel, who appears for respondents on advance service, accepts notice.
5. In the facts and circumstances, with the consent of the learned counsels for the parties, without going into the merit of the prayer of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation dated 03.06.2021, if the same has been received by the respondents, and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within four weeks from the date of receipt of representation.
6. The OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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